

Mr. Speaker: Now, papers to be laid on the Table. Shri Datar.

12:10 hrs.

PAPER LAID ON THE TABLE

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, a copy of each of Notification Nos. G.S.Rs. 908 and 909 dated the 8th August, 1959, under sub-section (2) of section 3 of the All India Services Act, 1951 [Placed in Library, See No. LT-1542/59].

12:10½ hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August, 1959, agreed without any amendment to the Road Transport Corporations (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 3rd August, 1959".
- (2) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August, 1959, agreed without any amendment to the State Bank of India (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 11th August, 1959".

- (3) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August, 1959, agreed without any amendment to the Banking Companies (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 12th August, 1959".

12:11 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-SEVENTH REPORT

Sardar A. S. Saigal (Janjgir): I beg to present the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions

12:11½ hrs

PETITION RE: ANDHRA PRADESH AND MADRAS (ALTERATION OF BOUNDARIES) BILL

Shri N. R. Muniswamy (Vellore): I beg to present a petition signed by a petitioner relating to the Andhra Pradesh and Madras (Alteration of Boundaries) Bill, 1959

12:11½ hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

BOMB EXPLOSIONS IN DELHI

Shri Raghunath Singh (Varanasi): Under Rule 197, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"Two bomb explosions in Delhi, one near Chandni Chowk on the